

**Central Administrative Tribunal
Madras Bench**

OA 310/01169/2018

Dated Friday the 31st day of August Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. T. Jacob, Member(A)**

P. Parthiban
No. 28, Perumal Koil Street
Senthamil Nagar
Pattabiram, Chennai – 600 072. .. Applicant

By Advocate **M/s. R. Malaichamy**

Vs.

Union of India
Rep. by the Director
Ministry of Defence
Def. Research & Dev. Organisation
Combat Vehicles Res. & Dev. Estt.
Avadi, Chennai – 600 054. .. Respondent

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard Mr. T. Ashok Raj for M/s R. Malaichamy, Counsel for applicant and Mr. M. Kishore Kumar , Counsel for Respondents present. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“1. To call for the records of the respondent pertaining to his order which is made No. CVRDE/9/COMP/RP (in so far as rejecting the claim of the applicant for compassionate appointment) dated 16.07.2018 and set aside the same, consequent to;

2. direct the respondent to appoint the applicant on compassionate grounds in any one of the Group-C/MTS post on considering his educational qualification; and

3. To pass such further or other orders”

2. It is the contention of the learned counsel for the applicant that the applicant applied for grant of compassionate appointment after the death of his father. But vide order dated 16.07.2018 the request of the applicant has been regretted stating that his case could not be recommended by the Compassionate Appointment Committee on the basis of inter-se-merit vis-a-vis limited number of vacancies.

3. Counsel for the applicant states that he is having no idea how his matter has been compared vis-a-vis others. He states that he is having right to know how he has been compared with other similarly situated persons.

4. Accordingly respondents are directed to provide copy of merit chart to the applicant in regard to consideration of his case for grant of compassionate

appointment vis-a-vis with other similarly situated persons within a period of one month from the date of receipt of certified copy of this order.

5. OA is disposed of at the admission stage. It is made clear that nothing is commented on the merits of the case.

6. Mr. M. Kishore Kumar takes notice for the respondents.

(T. Jacob)
Member (A)

31.08.2018

(Jasmine Ahmed)
Member(J)

AS